

ITEM NO.807(MM)

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5442/2023

(Arising out of impugned final judgment and order dated 05-04-2023 in CRLA No. 2734/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAULANA KALEEM SIDDIQUI

Respondent(s)

(IA-87575/2023-EXEMPTION FROM FILING C/C OF I/JUDGMENT, IA-87573/2023-EXEMPTION FROM FILING O.T.& IA 174254/2023-FOR DIRECTION)

Date : 28-08-2023 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Garima Prashad, AAG  
Mr. Adarsh Upadhyay, AOR  
Mr. Divyanshu Sahay, Adv.  
Ms. Pallavi Kumari, Adv.

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr.Adv.  
Mr. Akshat Sharma, Adv.  
Mr. Amrit Pradhan, Adv.  
Mr. Pahlad Singh Sharma, AOR

UPON being mentioned the Court made the following  
O R D E R

IA No.174254/2023

Upon being mentioned, the IA No.174254/2023 is taken on board.

The State's petition before this Court from which this application arises seeks cancellation of an order of bail granted by the High Court to the applicant - Maulana Kaleem Siddqui. The main matter is pending before this Court in which direction has been issued to the effect that the applicant shall not enter the State of Uttar Pradesh except for attending the trial or meeting the Investigating Officer. The present application has been taken

out by the applicant seeking one time modification of the order by which he is restrained from entering the State of Uttar Pradesh on account of death of his brother - Mohammad Aleem Siddique. His funeral is to take place today itself. This matter was mentioned before this Court at the first sitting of the Court and we had directed this application to be taken up upon a copy thereof being served to Ms.Garima Prashad, learned Additional Advocate General for the State of Uttar Pradesh.

Considering the reason for which the applicant wants temporary lifting of the restraint order against his entry into the State of Uttar Pradesh, we permit him to go to his native village, which, we are apprised in the course of hearing, is Village Fulat in the District of Muzaffarnagar, Uttar Pradesh.

Let him be permitted to enter Uttar Pradesh for the purpose of attending the funeral of his deceased brother and thereafter he must return to his present place of residence at Delhi.

We also make it clear that the applicant shall not participate in any political or social activities while in Uttar Pradesh barring the activities connected with the funeral of his deceased brother and he shall not deliver any public speech while remaining in Uttar Pradesh.

The applicant's location setup on his mobile phone shall remain open during his entry, stay and exit to, in and from the State of Uttar Pradesh.

The present application is disposed of in the above terms.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR